

likewise, I had prepared a list containing forty to forty-one items under which adjournment motions could be rejected. I tried my best to give the grounds. But, hon. Members went on asking 'Why not allow under the other items' and so on. I, therefore, thought that in effect the rejection of an adjournment motion was not actually a rejection, but it was actually a case of an adjournment motion being discussed on the floor of the House. Therefore, on better considerations, I thought that I ought not to give any reasons.

**Shri Braj Raj Singh:** In the light of what you have said, in regard to the present adjournment motion which has been given notice of today, about the abnormal rise in prices of consumer goods in Delhi during this week, we shall not be getting any opportunity to discuss it. It is said in the press that this is due to the budget that is going to be presented on the 28th February, 1961. Before that, we shall not be getting any opportunity to discuss it. So, Government should do something about it.

**Mr. Speaker:** Sometimes, instead of quarrelling with the hon. Member, I begin to laugh. So far as this particular adjournment motion is concerned, which I have rejected, I find that the hon. Member is still persisting; I think I have to laugh it out rather than quarrel with him. There is no meaning in the hon. Member persisting in this manner. All that the hon. Member has tabled is that in the newspapers this morning, there is a news item that the price of mustard seed has gone up in Delhi.....

**Shri Braj Raj Singh:** Not mustard seed only; the prices of other consumer goods also have gone up in Delhi.

**Mr. Speaker:** The hon. Member asks what is going to happen, and he wants the adjournment motion to be admitted. I have told him that there are ample opportunities for discussing it....

**Shri Braj Raj Singh:** When?

**Mr. Speaker:** Even in the course of the debate on the President's Address. An adjournment motion is not the only method. If the matter is so important that he wants a discussion on it, and if fifty hon. Members or more write to me about this matter, and there is such a conflagration in Delhi that we cannot otherwise get along, then, I would allow a discussion for two hours, even putting off other matters. But, is this a matter of such great importance, which cannot be taken up in any other manner? I am really surprised at what the hon. Member is saying.

**Shri Tyagi (Dehra Dun):** Moreover, the rise in prices is also a slow process.

Discussion on an adjournment motion cannot control the prices.

**Mr. Speaker:** Now, Papers to be Laid on the Table.

**Shri Hem Barua (Gauhati):** May I make one submission about adjournment motions in general?

**Mr. Speaker:** There cannot be any general discussion now.

**Shri Hem Barua:** Not about this adjournment motion, but with respect to adjournment motions in general.

**Mr. Speaker:** He may write to me. Each adjournment motion will be decided on its merits.

—  
12.07 hrs.

#### PAPERS LAID ON THE TABLE

INDIAN POST OFFICE (AMENDMENT)  
RULES

INDIAN TELEGRAPH (AMENDMENT)  
RULES

**The Minister of Transport and Communications (Dr. P. Subbarayan):** I beg to lay on the Table:—

(i) A copy of the Indian Post Office (Amendment) Rules,

[Dr. P. Subbarayan]

1961, published in Notification No. G.S.R. 106 dated the 18th January, 1961, issued under the Indian Post Library, office Act, 1898; [Placed in Library See No. LT-2646|61].

(ii) A copy of the Indian Telegraph (Amendment) Rules, 1961, published in Notification No. S.O. 119 dated the 14th January, 1961, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, See No. LT-2647|61.]

**DELHI DEVELOPMENT AUTHORITY (PREPARATION OF BUDGET) RULES**

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** On behalf of Karmarkar, I beg to lay on the Table a copy of the Delhi Development Authority (Preparation of Budget) Rules, 1960, published in Notification No. G.S.R. 19 dated the 7th January, 1961 under section 58 of the Delhi Development Act, 1957. [Placed in Library, See No. LT-2648|61]

**NOTIFICATION UNDER MERCHANT SHIPPING ACT**

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** I beg to lay on the Table a copy of each of the following Rules under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

- (i) The Merchant Shipping (Registration of Indian Ships) Rules, 1960 published in Notification No. G.S.R. 1549 dated the 31st December, 1960;
- (ii) The Merchant Shipping (Tonnage Measurement of Ships) Rules, 1960 published in Notification No. G.S.R. 1550 dated the 31st December, 1960;
- (iii) The Merchant Shipping (Apprenticeship to Sea Service) Rules, 1960, published in Notification No. G.S.R. 1551

dated the 31st December, 1960;

(iv) The Merchant Shipping (Distressed Seaman) Rules, 1960 published in Notification No. G.S.R. 1552, dated the 31st December, 1960;

(v) The Sailing Vessels (Assignment of Free Board) Rules, 1960 published in Notification No. G.S.R. 1553 dated the 31st December, 1960;

(vi) The Sailing Vessels (Statement of Crew) Rules, 1960 published in Notification No. G.S.R. 1554 dated the 31st December, 1960;

(vii) The Merchant Shipping (Tonnage Measurement Sailing Vessels) Rules, 1960 published in Notification No. G.S.R. 1555 dated the 31st December, 1960;

(viii) The Merchant Shipping (Registration of Sailing Vessels) Rules, 1960 published in Notification No. G.S.R. 1556 dated the 31st December, 1960;

(ix) The Merchant Shipping (Continuous Discharge Certificates) Rules, 1960 published in Notification No. G.S.R. 1557 dated the 31st December, 1960;

(x) The Merchant Shipping (Crew Accommodation) Rules, 1960 published in Notification No. G.S.R. 1568 dated the 31st December, 1960. [Placed in Library, See No. LT-2649|61]

**NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT**

**Shri M. V. Krishnappa:** On behalf of Shri A. M. Thomas, I beg to lay on the Table a copy of each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice (Uttar Pradesh) Price Control (Amendment) Order, 1960 published in